

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

TWENTY-FIFTH REPORT

(Presented on 1.3.2007)

On behalf of the Committee on Private Members' Bills and Resolutions, I having been authorised by the Committee to present the Report, present this Twenty-fifth Report.

2. The Committee met on 26 February, 2007 for –

- I. Examination of three Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Shri Santosh Gangwar, Prof. Rasa Singh Rawat and Shri P. Karunakaran, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following three Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2007
(Insertion of new article 21B) by
Shri K.S. Rao, M.P.

The Bill seeks to amend the Constitution with a view to make right to adequate health care a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2007
(Insertion of new articles 16A and 16AA, etc.) by
Shri Suravaram Sudhakar Reddy, M.P.

The Bill seeks to amend the Constitution with a view to make right to gainful employment a fundamental right of the citizens and payment of subsistence allowance to those who are not provided with employment or who are not fit to be employed.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2007
(Amendment of the Seventh Schedule) by
Ms. Ingrid McLeod, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 14 from List II (State List) of Seventh Schedule relating to agriculture including agricultural education and research, protection against pests and prevention of plant diseases to List III, *i.e.* Concurrent List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of fourteen Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that nine Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining five Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to three resolutions as follows :-

- | | | | |
|-------|--|---|---------|
| (i) | Resolution by Shri Santosh Gangwar regarding effective steps to check infiltration and repatriation of infiltrators. | - | 2 hours |
| (ii) | Resolution by Prof. Rasa Singh Rawat regarding Commission for framing uniform civil code. | - | 2 hours |
| (iii) | Resolution by Shri P. Karunakaran regarding implementation of the recommendations of the National Commission on Farmers. | - | 2 hours |

Recommendations

7. The Committee recommend that-

- (i) Sarvashri K.S. Rao, Suravaram Sudhakar Reddy and Ms. Ingrid McLeod be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to fourteen Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iii) the allocation of time to three resolutions as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

26 February 2007

7 Phalguna 1928 (Saka)

ARCHANA NAYAK,

Acting Chairperson,

Committee on Private Members'

Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

| Sl. No. | Title of the Bill and member-in-charge | Bill No. | Category recommended | Time recommended |
|---------|--|------------|----------------------|------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | The Constitution (Amendment) Bill, 2006 (<u>Amendment of article 85</u>) by Shri Gurudas Dasgupta, M.P. | 83 of 2006 | A | 2 hours |
| 2. | The Beedi Workers Welfare Bill, 2006 by Shrimati Jayaprada, M.P. | 64 of 2006 | A | 2 hours |
| 3. | The Constitution (Amendment) Bill, 2006 (<u>Amendment of article 312</u>) by Shri L. Rajagopal, M.P. | 82 of 2006 | A | 2 hours |
| 4. | The Constitution (Amendment) Bill, 2006 (<u>Amendment of article 370</u>) by Shri Bachi Singh Rawat, M.P. | 77 of 2006 | A | 2 hours |
| 5. | The Constitution (Amendment) Bill, 2006 (<u>Amendment of article 51A</u>) by Shri Bachi Singh Rawat, M.P. | 80 of 2006 | A | 2 hours |
| 6. | The Indian Medical Council (Amendment) Bill, 2006 (<u>Amendment of section 3, etc.</u>) by Dr. R. Senthil, M.P. | 85 of 2006 | A | 2 hours |
| 7. | The Women Welfare Bill, 2006 by Shrimati Archana Nayak, M.P. | 86 of 2006 | A | 2 hours |
| 8. | The Farmers (Old Age Pension) Bill, 2006 by Shrimati Archana Nayak, M.P. | 87 of 2006 | A | 2 hours |
| 9. | The Ban on Bogus Advertisements Bill, 2006 by Shrimati Archana Nayak, M.P. | 88 of 2006 | A | 2 hours |

APPENDIX-II

(See para 5 of the Report)
(List of Bills placed in category 'B' and allocation of time)

| Sl. No. | Title of the Bill and member-in-charge | Bill No. | Category recommended | Time recommended |
|---------|--|------------|----------------------|------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | The Constitution (Amendment) Bill, 2006 (<u>Amendment of article 124, etc.</u>) by Shri C.K. Chandrappan, M.P. | 70 of 2006 | B | 2 hours |
| 2. | The Cinema Artists Welfare Bill, 2006 by Shrimati Jayaprada, M.P. | 71 of 2006 | B | 2 hours |
| 3. | The National Commission for Small and Marginal Traders Bill, 2006 by Shrimati Jayaprada, M.P. | 67 of 2006 | B | 2 hours |
| 4. | The Constitution (Amendment) Bill, 2006 (<u>Amendment of articles 102 and 191</u>) by Shri Bachi Singh Rawat, M.P. | 79 of 2006 | B | 2 hours |
| 5. | The Constitution (Amendment) Bill, 2006 (<u>Amendment of article 15</u>) by Dr. R. Senthil, M.P. | 84 of 2006 | B | 2 hours |
